### ODISHA ORDINANCE No.1 OF 2013.

## THE ODISHA SELF-HELP CO-OPERATIVES (REPEAL) ORDINANCE, 2013

[ Promulgated by the Governor of Odisha 3rd June, 2013 first published in an Extraordinary issue of the Odisha Gazette, dated the 6th June, 2013 (No. 1068) ]

#### AN

#### **ORDINANCE**

# TO REPEAL THE ODISHA SELF-HELP CO-OPERATIVES ACT, 2001

WHEREAS the Legislature of the State of Odisha is not in session;

AND WHEREAS the Governor of Odisha is satisfied that circumstances exist which render it necessary for him to take immediate action to repeal the Odisha Self-Help Co-operatives Act, 2001 (Odisha Act 4 of 2002) in the manner hereinafter appearing;

NOW THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Odisha is pleased to make and promulgate the following Ordinance in the Sixty-fourth Year of Republic of India as follows:-

Short title.

1. This Ordinance may be called the Odisha Self-Help Cooperatives (Repeal) Ordinance, 2013.

Repeal of Odisha act 4 of 2002..

- 2. (1) The Odisha Self-Help Co-operatives Act, 2001 is hereby Odisha Act 4 of 2002. repealed.
- (2) On such repeal, investigation, proceeding or remedy in relation to any right, privilege, obligation, liability, claim or demand, penalty, forfeiter or punishment pending under the Act so repealed shall continue or be enforced.

Savings of existing

3. Save as provided in sub-section (2) of section 2, e very cooperative existing immediately before the commencement of this Co-operative. Ordinance, which has been registered under the Act so repealed shall be deemed to be registered under the corresponding provisions of the Odisha Co-operative Societies Act, 1962 and the bye-laws or the articles Odisha of association, by whatever name called, shall so far as they are Act 2 of 1963.

inconsistent with the provisions of the Odisha Co-operative Societies

Act, 1962 shall be amended in a accordance with the provisions of
that Act and reconstitute the Board of Director within three months
from the date of commencement of this Ordinance by such Co-operative
failing which the said Board of Directors of such Co-operative shall
stand dissolved on expiration of the said period of three months and
the management of such co-operative shall vest in the Registrar of
Co-operative Societies and the Registrar shall within two months from
the date of such dissolution shall take steps for amendment of the byelaws or articles of association and reconstitute the Board of Directors
in accordance with the provisions of the bye-laws of such Co-operatives
and the provisions of the Odisha Co-operative Societies Act, 1962.

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DR. SENAYANGBA CHUBATOSHI JAMIR
GOVERNOR OF ODISHA

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Dated the 3rd June, 2013